

(b) the quantity of each exported during the same period (country-wise)?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) A statement showing the total production (State-wise) of pepper in the country during 1958-59 (Final Estimates) is laid on the Table of the Sabha. [See Appendix VII, annexure No. 99]. Statistics of production of ginger for 1958-59 are not available.

(b) Another statement showing the quantities of pepper and ginger exported (country-wise) from the country during the period April, 1958 to January, 1959 is laid on the Table of the Sabha. [See Appendix VII, annexure No 99]. Statistics of exports for February and March, 1959 are not yet available

**Employees' State Insurance Scheme in Himachal Pradesh**

3798. { Shri Nek Ram Negi:  
Shri Bhakt Darshan:

Will the Minister of Labour and Employment and Planning be pleased to refer to the reply given to Unstarred Question No. 2185 on the 8th April, 1958 and state whether the Employees' State Insurance Scheme has since been introduced in Himachal Pradesh?

The Deputy Minister of Labour (Shri Abid Ali): No.

**Head Hunting in Naga Hills Tuensang Area**

3799. Shri Raghunath Singh: Will the Prime Minister be pleased to state the number of head hunting cases committed in Naga Hills Tuensang Area during 1957-58 and 1958-59?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): No head-hunting cases were reported in the N.H.T.A. during 1957-58 and 1958-59.

**पश्चिमी पाकिस्तान से विस्थापित व्यक्ति**

३८००. श्री बाजपेयी : क्या पुनर्वास तथा अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विभाजन के पश्चात् पश्चिमी पाकिस्तान से भाकर ब्रामों में बसाये जाने वाले विस्थापितों को लाय-अण्डन के रूप में कुछ धन राशि दी गई थी ;

(ख) क्या यह सच है कि इस अण्डन की दर प्रति वयस्क व्यक्ति दो रुपये तथा प्रति बालक आठ आने प्रति मास थी; और

(ग) क्या इस अण्डन की वसूली के लिए विस्थापितों की सम्पत्ति की नीलामी का प्रादेश दिया गया है ?

पुनर्वास तथा अल्पसंख्यक कार्य मंत्री (श्री नेहरू चंद लाला) : (क) जी हाँ ।

(ख) आम तौर पर प्रत्येक बालक को १२ रुपये मासिक और प्रत्येक बच्चे को ६ रुपये मासिक और अधिक से अधिक एक परिवार को ४२ रुपये मासिक की दर से यह अण्डन ६ महीने तक मिल सकता था ।

(ग) पंजाब से बाहर विभिन्न राज्यों में अर्थात् तौर पर जमीनों पर बसे हुए गैर-पञ्जाबी (दोनों दावेदार और गैर-दावेदार) धारणियों को और पंजाब राज्य के केवल गैर दावेदार धारणियों को दिये गये लाख अण्डन माफ कर दिये गये हैं । अन्य लोगों से जिन्हें ये तकाबी अण्डन के रूप में दिये गये थे, उसी भाँति वसूल किये जाने थे । परन्तु इस मामले पर फिर से विचार किया जा रहा है ।

**Employees' State Insurance Corporation**

3801. Shri D. C. Sharma: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether it is a fact that a number of persons who were op-

deputation to the Director General of Employees' State Insurance Corporation have since either been reverted to their parent offices or their liens on their permanent posts suspended;

(b) if so, the number of such persons and the number of persons who are still on deputation separately, from the Central Secretariat Service;

(c) the number of officers from the Central Secretariat Service who are continuing on year to year extension; and

(d) the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) Such of the persons who were not considered necessary to be retained on regular foreign service terms were given the option to be absorbed in the Corporation on permanent basis when the organisation was declared permanent or to be reverted to their respective parent departments.

(b) 16 such persons were given the option. 9 opted for permanent absorption in the Corporation. 7 opted for reversion to their parent departments. 10 persons (including one from the Central Secretariat Service) are not in the Corporation on foreign service terms.

(c) Nil.

(d) Does not arise.

**Cases Against Officers of Department of Mines, Dhanbad**

3802. Shri D. C. Sharma: Will the Minister of Labour and Employment and Planning pleased to state:

(a) whether it is a fact that vigilance cases have been instituted against a number of officers of the Department of Mines at Dhanbad;

(b) if so, the number of persons involved;

(c) how many of these employees are still employed in the Department and

(d) what punishments have been awarded to those who have found guilty?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). Enquiries were instituted against three persons during the period from 1st January, 1958 to 31st March, 1959.

(c) Two in the Department, one is on deputation with a State Government.

(d) No punishment has so far been imposed in any of the above cases. In one case it was found that there was no ground for any disciplinary action and in another case proceedings are in progress. The third case is pending in court.

**Indian Trade Union (Amendment) Act, 1947**

3803. Shri D. C. Sharma: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether it is a fact that the Indian Trade Union (Amendment) Act, 1947 has not been enforced so far; and

(b) if so, the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) Because subsequently it was decided to place emphasis on voluntary recognition of trade unions rather than on compulsory recognition.

**National Advisory Committee on Public Co-operation**

3804. { Shri P. G. Deb:  
Shri S. A. Mehdi:

Will the Minister of Labour and Employment and Planning be pleased to state:

(a) the number of meetings, if any, of National Advisory Committee on Public Co-operation held during 1958, and during the period from 1st January to 31st March, 1959; and